

(P.H.C. Sch. 1-6)

Letter No. 19443-19479 /A.D. Apptt.

प्रेषक/FROM :

नवनीत कुमार पाण्डेय
महानिबंधक,
उच्च न्यायालय, पटना

Nawneet Kumar Pandey

Registrar General,
High Court of Judicature at Patna.

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Off.-2504111, Res. -

Dated, Patna, the 31st March, 2020

To,

All the District and Sessions Judges of Bihar

Sub.:Further direction in continuation to Courts letter dated 23.03.2020 and 25.03.2020.

Sir,

I am directed to say that having considered and analyzed the situation arising out of the outbreak of Novel Coronavirus (COVID-19); the guidelines issued by the Ministry of Home Affairs, Government of India as contained in Order No.- 40-3/2020-D.M.-1 (A), dated 24.03.2020 and subsequent orders issued by the Government of Bihar from time to time; and by taking note of the relevant representations of the various stake holders, the Hon'ble Court have been pleased to resolve to direct all the District and Sessions Judges to abide by the directions as communicated under Court's letter No. 19078-19114 dated 23.03.2020 and subsequent Court's letter No. 19196-232 dated 25.03.2020 and further directed to ensure that the Judicial work is carried out with bare minimum skeletal staffs to minimize footfalls in the Courts. You shall also ensure effective functioning of urgent legal works as also protection of Judicial records and the Court premises.

The Hon'ble Court have further been pleased to direct that any Judicial Magistrate 1st Class having territorial jurisdiction may pass orders for production/ remand/ bail under the provisions of the Dowry Prohibition Act, 1961 (as amended from time to time).

This arrangement will continue till 14.04.2020.

This is for your kind information and needful.

Yours faithfully,


Registrar General